

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1669
ANSWERED ON:19.07.2004
P.F. DUES OF CLOSED ESTABLISHMENT
Das Gupta Shri Gurudas

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware that there is growing complaint of non-payment of Provident Fund dues to workers of establishments which are closed/under suspension/under lockout; and

(b) if so, the remedial steps taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a) & (b): The Employees' Provident Fund Organisation regularly monitors the payment of Employees' Provident Fund dues in respect of closed/under suspension/under lockout establishments.

Interests of the workers are protected by making payment from the Special Reserve Fund of the employees' share deducted from his wages but not paid by the employer to Employees' Provident Fund.

Employer's share is also paid from the Special Reserve Fund in respect of the following cases:-

- i) Establishments which are under liquidation;
- ii) Establishments which are continuously closed for more than five years;
- iii) N.T.C. Mills (pre-take over/pre-nationalisation period).